

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4675
ANSWERED ON:23.08.2001
PROMOTION OF SCS/STS AT APEX LEVEL POSTS
ANANDA MOHAN BISWAS

Will the Minister of RAILWAYS be pleased to state:

:

(a) whether the Recruitment Rules for the post of Chairman and Members, Railway Board, Financial Commissioner(Railways), General Managers, Additional Members and the Senior Administrative Grade contain a provision that norms mentioned above, if considered necessary in consultation with the Department of Personnel and Training

(b) whether these relaxations have been given in regard to minimum service in favour of general candidate and the officers have been promoted to Railway Board Members, FC and Chairman by relaxing the minimum service condition.

(c) whether these relaxations have not been considered in the case of SCs/STs who were not fulfilling the left over service condition of recruitment rules and resulted into their supersession who are required to be reported to the appropriate authority.

(d) if so, whether the railways would consider the special relaxation in favour of SC/ST officers who are otherwise eligible to be promoted as an Additional Member, Railway Board, but due to not having a required length of left over service they have to work on the same posts for a number of years which are now operated in as Additional Member posts; and

(e) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS AND PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL)

(a) to (e) : A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF UNSTARRED QUESTION NO 4675 BY SHRI ANANDA MOHAN BISWAS TO BE ANSWERED IN LOK SABHA ON 23-08-2001 REGARDING PROMOTION OF SCs/STs AT APEX LEVEL POSTS.

(a) to (e) : There are no Recruitment Rules as such for the post of Chairman, Railway Board, Members of the Railway Board, including Financial Commissioner, General Managers and Additional Members, Railway Board. Appointments to these posts are governed by the norms laid-down in the Resolutions notified for filling up of these posts. While in the case of Additional Members, the Resolution laying-down the norms has been notified on 11-10-2000, appointments to the posts of Chairman, Railway Board, Members of the Railway Board including Financial Commissioner are governed by the Resolution dated 16-02-1987. The appointments to the posts of General Managers are made in keeping with the Resolution dated 16-07-1986 as amended from time to time. In the norms notified for appointments to the posts of General Managers and Additional Members there is a provision that any of these norms can be relaxed if considered necessary in public interest in consultation with the Department of Personnel & Training.

In the norms for filling up the posts of Additional Members, Railway Board, there is a condition of one year residual service from the date of occurrence of vacancy falling in the turn of the officer for appointment as Additional Member. This condition is uniformly applied to all the officers, including those belonging to the reserved categories. In fact there has been no discrimination against any officer whether of general category or those belonging to SC/ST communities while making appointments to the posts of Additional Members in this respect.

As regards the posts of General Managers, there also, there is a requirement of two years residual service from the date of occurrence of the vacancy falling in the turn of the officer and all appointments of General Managers are made in keeping with this provision without any relaxation and this is uniformly applied to officers of general category as also officers of the reserved category without any discrimination.

For filling up of the posts of Board Members, including Financial Commissioner and Chairman, Railway Board, the norms are relaxed to the extent warranted in order to have suitable officers for manning these posts. The norms laid-down are not very rigid as the word 'normally' has been prefixed before them. While making appointments to these posts in relaxation of the norms, no discrimination is exercised between general candidates and candidates belonging to the reserved categories.

In the case of appointment to the posts of Additional Members and General Managers, no relaxation in tenure prescribed in the norms is considered administratively desirable.